

(CL)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A. 123/91.

Dt. of Decision : 8.6.94.

S.N.K. Viswanatha Rao

.. Applicant.

vs

1. Union of India, rep. by
its General Manager,
SC Rly, Rail Nilayam,
Secunderabad.
2. Divisional Railway Manager,
Metre Guage, Hyderabad Division,
SC Rly, Secunderabad. .. Respondents.

Counsel for the Applicant : Mr. T. Laxminarayana

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

JUDGEMENT

AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN

Heard Shri T. Laxminarayana, learned counsel for the applicant and also Shri N.V. Ramana, learned standing counsel for the Respondents.

2. This OA is filed praying for quashing proceeding No. 104/Mech.cadre/1989 dated 7-11-89 by holding it as illegal, arbitrary and violative of articles 14, 16 & 311 of the Constitution of India and for a consequential declaration that the applicant is entitled to continue as a Liaison Inspector in Luba Oil Filter Plant with all consequential benefits. // Shri Laxminarayana, learned counsel for the applicant submitted that as the applicant got some relief during the pendency of this application, this OA is not pressed.

3. Accordingly, this OA is dismissed. No costs.

DRS

(R. RANGARAJAN)
Member (Admn.)

V. NEELADRI RAO
Vice-Chairman

Dated the 8th June, 1994
Open court dictation

Arora
Deputy Registrar (J) CC

NS

To

1. The General Manager, S.C.Rly, Union of India, Railnilayam, Secunderabad.
2. The Divisional Railway Manager, Metre Guage, Hyderabad Division, S.C.Rly, Secunderabad.
3. One copy to Mr.T.Lakshminarayana, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.GSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GRTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 8-6-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No.

123/91

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

